

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 104

IA No. 99/JPR/2019

IA No. 110/JPR/2019

IA No. 159/JPR/2019

IA No. 286/JPR/2019

IA No. 54/JPR/2020

IA No. 65/JPR/2020

IA No. 107/JPR/2020

IA No. 233/JPR/2022

IA No. 234/JPR/2022

IA No. 544/JPR/2022

IB No. 54(PB)/2018

Under Section 7 of IBC, 2016

**In the matter of:**

**Alchemist Asset Reconstruction Company Ltd.**

.... Financial Creditor/Applicant

Versus

**Jaipur Metals & Electricals Ltd.**

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER**

**HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Ashu Kansal, Adv. for RP  
Arunava Sikhdar, RP  
Sachin Gupta, Adv.

For the Respondent : Ankit Sareen, Adv.

**ORDER**

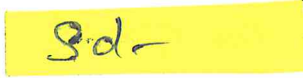
Heard Mr. Ashu Kansal, Adv. appearing for the RP. Mr. Arunava Sikhdar, RP present in person. Mr. Sachin Gupta, Adv. appearing for the Petitioner/ Financial Creditor. Mr. Ankit Sareen, Adv. appearing for the State of Rajasthan submits that Learned AAG, Sr. Adv. is not available today and on his request the

VG

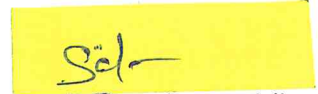
Sdr

Sdr

matter is adjourned to 25.09.2023. No further adjournment will be given in this matter. List the matter along with pending IAs on 25.09.2023.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

September 15, 2023